ASSAM ACT No.XXIX OF 1962

THE ASSAM PANCHAYAT (AMENDMENT) ACT, 1962

(As passed by the Assembly)

Received the assent of the Governor on the 28th September 1962

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to amend further the Assam Panchayat Act, 1959

Preamble

Whereas it is expedient to amend further the Assam Panchayat Act, 1959 hereinafter called the principal Act, in the manner hereinafter appearing;

Assam Act XXIV 1959.

It is hereby enacted in the Thirteenth Year of the Republic of India as follows:--

Short title. extent and commencement.

1. (1) This Act may be called the Assam Panchayat (Amendment) Act, 1962.

- (2) It shall have the like extent as the principal Act.
 - (3) It shall come into force at once.

Amendment o 11959.

2. In section 2 of the principal Act, clauses (20) of section 2 and (21) shall be deleted and the existing subsequent of Assam Act XXIV clauses (22) to (35) shall be renumbered as clauses (20) to (33) respectively.

Amendment of section 8 of 1959.

- 3. In section 8 of the principal Act.— (1) the full-stop at the end of sub-section (2) of Assam shall be deleted and the words and punctuation (:) Act XXIV "and shall publish the same in the manner prescribed:" shall be added;
 - (2) after sub-section (2) as so amended, the following proviso shall be added, namely:

"Provided that the Deputy Commissioner or the Subdivisional Officer, as the case may be, may include the name of any person whose name is not included in the list of voters if such person makes an application within ten days of the publication of the list and satisfies the Deputy Commissioner or the Subdivisional Officer, as the case may be, that his name appears in the upto date electoral roll of the Assam Legislative Assembly, prepared and in force after the day notified under sub-section (1)."

Amendment of 1959.

4. After sub-section (2) of section 9 of the prinof section 9 cipal Act, the following shall be inserted as subof Assam section (2) and the existing sub-sections (2), (3), (4) Act XXIV section (2) shall be renumbered as sub-sections (3), (4), and (5) shall be renumbered as sub-sections (3), (4), (5) and (6) respectively, namely:

"(2) Every meeting shall be presided over by the President of the Gaon Panchayat and in his absence by the Vic - President of the Gaon Panchayar and in the absence of both, members present shall choose one from

amongst themselves to preside."

Az endment ofs ection 11 of Assam Act XXIV of 1959.

5. In section 11 of the principal Act—

(1) for sub-section (1), the following shall be substituted, namely:-

"(1) Every Gaon Sabha shall have an Executive Committee including a President and a Vice-President called the Gaon Panchayat to be elected in the manner

(2) For the second proviso under sub-section (2),

the following shall be substituted, namely:-

"Provided further that the Gaon Panchayat shall co-opt from amongst the members of the Gaon Sabha, two women members if no woman is elected, and one woman member if only one is elected."

(3) After sub-section (3) the following shall be inserted as sub-section (4) and the existing sub-sections (4) and (5) shall be renumbered as sub-sections (5) and (6) respectively, namely:—

"(4) The State Government may, by notification

for reasons to be stated therein, extend the term of office referred to in sub-section (3) by such period not exceeding one year as may be specified in the notification."

Amendment of section 14 of 1959.

6. In section 14 of the principal Act, after clause (i) of sub-section (5), the following Explanation shall of Assam be inserted, namely:

Act XXIV "Fanlands"

"Explanation.-For the purpose of quorum, ex-officio members shall not be counted."

7. In section 16 of the principal Act, in sub-Amendment of section 16 section (2), for the words "Gaon Panchayat" occurring of Assam in the first line between the words 'The' and 'may', Act XXIV the words 'State Government' shall be substituted. of 1959.

8. In section 17 of the principal Act, in sub-Amendment of section 17 section (1),—
of Assam (a) for the second proviso to clause (i) the of Assam Act XXIV following shall be substituted, namely:of 1959.

> "Provided further that if the President or the Vice-President of a Gaon Panchayat is elected to the Anchalik Panchayat, he shall, within fifteen days from the date of declaration of result thereof, exercise his

option of remaining either as the President or the Vice-President, as the case may be, of the Gaon Panchayat or alternatively as the member of the Anchalik Panchayat. If he does not exercise his option within the time limit, he shall immediately on expiry of such time limit cease to be the President or the Vice-President, as the case may be, of the Gaon Panchayat. His place in the Gaon Panchayat or the Anchalik Panchayat, as the case may be, shall be filled in the manner these offices are filled."

(b) for clause (ii), the following shall be substi-

tuted, namely:-

"(ii) One representative to be elected, in the manner prescribed, by the Chairmen of the Co-operative societies from amongst themselves, falling within the area of the Anchalik Panchayat:

Provided that notwithstanding anything herein contained, no member elected before the coming into force of the Assam Panchayat (Amendment) Act, 1962, shall be disqualified even if such a member was not a Chairman of any Co-operative Society at the time of his election."

(2) In sub-section (2), for clause (ii) the following

shall be substituted, namely:-

"(ii) The Anchalik Panchayat shall, from within the area of its jurisdiction, co-opt two women members if no woman is elected, and one woman member if only one is elected."

Amendment of Section 19 of Assam Act XXIV of

9. In section 19 of the principal Act,-

(1) the existing section shall be renumbered as sub-section (1) thereof;

(2) after sub-section (1) as so renumbered, the following shall be inserted as sub-section (2), namely :--

"(2) The State Government may, by notification, for reasons to be stated therein, extend the term of office referred to in sub-section (1), by such period not exceeding one year as may be specified in the

Amendment 22 of Assam Act XXIV of 1959.

10. In section 22 of the principal Act,—for the of Section second proviso in sub-section (1), the following shall be substituted, namely:-

"Provided further that the Mohkuma Parishad shall from within the area of its jurisdiction, co-opt two women members if no woman is elected, and one woman member if only one is elected."

11. In section 24 of the principal Act, Amendment of Section after sub-section (3), the following shall be 24 of Assam Act inserted as sub-section (4), namely:—

"(4) The State Government may, by notification, VIXX for reasons to be stated therein, extend the term of office referred to in sub-section (1), by such period 1959. not exceeding one year as may be specified in the notification".

Amendment 12. For section 27 of the principal Act, the or Section following shall be substituted, namely:-

Assam Act XXIV of 1959.

or Vice-

President

shad.

or member of a Gaon

27. (1) (a) A President or Vice-President or "Removal of President member of a Gaon or Anchalik Panchayat or Mohkuma Parishad shall immediately cease to hold office: -

(i) if he suffers from any of the disqualifications mentioned in sub-section (1) (a) to (f) of section 16; (ii) if he absents himself, without assigning any

or Anchalik Panchayat cause, from three consecutive meetings of the Gaon or or Mch-Anchalik Panchayat or the Mohkuma Parishad, as kuma Pari the case may be.

> (b) A President or Vice-President of an Anchalik Panchayat or Mohkuma Parishad shall immediately cease to hold office, if by three-fifths majority of votes a motion of no-confidence is passed by members in a meeting of the Anchalik Panchayat or the Mohkuma Parishad, as the case may be, where at least a minimum of two-thirds of total number of members is present:

> Provided that at least seven days' notice in writing shall be given to the President and the Vice-President of the Anchalik Panchayat or the Mohkuma Parishad, as the case may be, before such a motion

can be discussed.

(c) A President or Vice-President of a Gaon or Anchalik Panchayat or Mohkuma Parishad, as the case may be, shall immediately cease to hold office, if he ceases to be a member of the Gaon Sabha or Anchalik Panchayat or the Mohkuma Parishad, as the case may be.

(2) A President or Vice-President of a Gaon or Anchalik Panchayat or Mohkuma Parishad may be disqualified from holding office by the State Govern-

ment.-

- (i) if he refuses to act of becomes incapable of acting; or
- (ii) if he is guilty of misconduct or wilful neglect in the discharge of his duties; or
- (iii) if his continuance in office is dangerous to the public peace or is likely to bring the administration of a Gaon or Anchalik Panchayat or Mohkuma Parishad into contempt.
- (3) A President or Vice-President or member of the Gaon or Anchalik Panchayat or Mohkuma Parishad who immediately ceases to hold office according to the provisions of sub-section (1) or is disqualified by the State Government according to the provisions of

sub-section (2) shall be removed in the manner prescribed:

Provided that no such person as aforesaid shall be removed until he has been given a reasonable opportunity of showing cause against the action proposed to be taken against him.

(4) No person who has been removed from office under the provisions of this section shall be eligible for re-election to the vacancy so created.'

Amendment of 1959

13. In section 29 of the principal Act, the followof section 29 ing shall be inserted as an Explanation to clause (i) of of Assam Act XXIV sub-section (5), namely:—

"Explanation. - For the purpose of quorum ex-officio

members shall not be counted."

14. In Part II of section 36 of the principal Act-Amendment of section 36 (1) for item (8), the following shall be substituted, of Assam namely: of 1959.

- "(8) control, maintenance and regulation of busstand, carriage-stand, cart-stand and fairs;"
- (2) for the full-stop (.) at the end of item (18), a semicolon (;) shall be substituted and after the said item the following shall be inserted as item (19), namely:-
- "(19) maintenance and regulation of hats according to the provisions of section 76A."

15. In Part II of section 37 of the principal Act, of section 37 for item (6), the following shall be substituted, of Assam namely:-of 1959.

"(6) maintenance and regulation of hats according to the provisions of section 76A; and;"

16. In sub-section (2) of section 66 of the prin-Amendment of section 66 cipal Act, for the full-stop (.) at the end of clause of Assam (ii), a semicolon (;) shall be substituted and the following shall be inserted as clause (iv), namely:of 1959.

> "(iv) sums received on account of sale proceeds of hats."

17. In sub-section (1) of section 67 of the prin-Amendment
of section 67 cipal Act, for the full-stop (.) at the end of clause
of Assam
(ii), a semicolon (;) shall be substituted and the
Act XXIV
of 1959.

following shall be inserted as clause (iii), namely:—

> "(iii) allotment of sale proceeds of hats to each Gaon or Anchalik Panchayat according to the provisions of section 76A."

Amendment of section 69 of Assam Act XXIV of 1959.

18. In section 69 of the principal Act-

tuted, namely:-

(1) for clause (iv), the following shall be substi-

"(iv) contribution from Government including a share of the land revenue which shall not be less than fifteen per cent of the net receipt and the entire net receipt of local rate, collected from the area of the Gaon Panchayat after providing for agent's commis-

Provided that the State Government may direct the Gaon Panchayat to spend a specified share of the net receipt of local rate for any purpose specified by the State Government."

(2) in clause (ix), for the words "minor hats" occurring between the words "of" and "and", the words "hats according to the provisions of section 76A" shall be substituted;

(3) for clause (x), the following shall be substi-

tuted, namely:-

"(x) contribution from private individuals.

local authorities."

Amendment of section 70 Actof Assam Act XXIV of 1959,

- 19. In clause (v) of section 70 of the principal
- (1) for the words "major hats or bazars" occurring between the words "of" and "buildings", the words "hats according to the provisions of section 7. A" shall be substituted;
 - (2) the proviso at the end shall be deleted.

Amendment 20. In clause (ii) of sub-section (1) of section 75 of section 75 of the principal Act, at the end of item (c) the word of Assam of the principal Act, at the end of item (c) the work Act XXIV "and" shall be added and item (d) shall be deleted. of 1959.

21. In sub-section (1) of section 76 of the prinof section 76 cipal Act, clause (c) shall be deleted and the existing of Assam clause (d) shall be renumbered as clause (c). Act XXIV clause (d) shall be renumbered as clause (c). of 1959.

Insertion of 22. After section 76 of the principal Act, the following shall be inserted as section 76A, namely: tion 76A in Assam Act XXIV of 1959.

"Settlement

76A. (1) Subject to sub-section (2), all hats with of hats, dis-tribution of in the Panchayat areas shall be settled in the prescribe proceeds manner for a period of one year by public auction to and mainte- be held at the headquarters of the Anchalik Panchayat nance and within whose jurisdiction the Particular hat or hats regulation are situated by the Committee constituted by the Mohthereof. kuma Parishad in the manner prescribed.

- (2) All settlement made under sub-section (1) shall be subject to confirmation by the Mohkuma Parishad in a meeting convened for the purpose within such period as may be prescribed in this behalf. In case the Mohkuma Parishad in such meeting refuses to confirm, the reasons for such refusal shall be duly recorded in the proceedings of the meeting and the Mohkuma Parishad shall pass such orders thereon as it may deem fit.
- (3) After the settlement is confirmed the lease in the prescribed form shall be issued by the Mohkuma Parishad to the person in whose favour the settlement is confirmed.
- (4) All sale proceeds of hats shall be deposited in the Subdivisional Rural Development Fund and distributed in the manner hereinafter provided:—
- (i) if the sale proceed of any hat does not exceed rupees three thousand, then the entire amount shall be made over to the Gaon Panchayat within whose jurisdiction the hat is situate;
- (ii) if the sale proceed of any hat exceeds rupees three thousand but does not exceed rupees ten thousand then a sum of rupees three thousand shall go to the Gaon Panchayat within whose jurisdiction the hat is situated and the balance to the Anchalik Panchayat in whose jurisdiction the hat is situate;
 - (iii) if the sale proceed of any hat exceeds ten thousand, then a sum of rupees three thousand shall go to the Gaon Panchayat within whose jurisdiction the hat is situate and a sum of rupees seven thousand shall go to the Anchalik Panchayat within whose jurisdiction the hat is situate and the balance shall go to a common pool;
 - (iv) one-third of the common pool shall be distributed among all the nchalik Panchayats and the remaining two-thirds among all the Gaon Panchayats within the area of the Mohkuma Parishad. The basis of distribution shall be area cum population in both the cases.
 - (5) All hats the sale proceeds of which do no exceed rupees five thousand shall be maintained and regulated by the Gaon Panchayar concerned where the hat is situate, and all hats the sale proceeds of which exceed rupees five thousand shall be maintained and regulated by the Anchalik Panchayat as the concerned where the hat is situate."

Amendment 23. In section 139 of the principal Act, the exisof section ting section shall be renumbered as sub-section (1)
139 of thereof and the following shall be inserted as sub-secXXIV of tion (2), namely:—
1959.

"(2) After passing an order under sub-section (1) the Deputy Commissioner or the Subdivisional Officer, as the case may be, shall forthwith submit a copy of the order assigning reasons for making it along with any explanation submitted by the Gaon or Anchalik Panchayat or Mohkuma Parishad concerned to the State Government which may rescind, modify or confirm the order."

Amendment 24. In section 161 of the principal Act, (1) for of section clause (h) the following shall be substituted, namely:—

161 of Assam Act XXIV of (h) other similar matters including contributory provident fund, gratuities or pensions or other benefits."